

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:5528

ANSWERED ON:07.09.2011

ACQUISITION OF LAND FOR EXPANSTION OF TERMINAL

Yadav Shri Hukamdeo Narayan

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether lands of farmers were acquired for the expansion of Terminal-3 of the Indira Gandhi International Airport;
- (b) if so, the rate of the acquisition of land and the area of land acquired for the same;
- (c) whether lands have also been allotted to private companies for commercial use apart from the expansion of Terminal-3;
- (d) if so, the names of the firms/parties whom lands have been allotted and the area of land allotted and the rate on which such allotment has been made;
- (e) the reasons for allotting the land to them;
- (f) whether the norms laid down for high level security system have been violated while allotting the land to the aforesaid firms/parties; and
- (g) if so, the reasons therefor?

**Answer**

MINISTER OF OVERSEAS INDIAN AFFAIRS & MINISTER OF CIVIL AVIATION ( SHRI VAYALAR RAVI )

(a) to (g): No, Madam. However, in the year 1969 before formation of Airports Authority of India (AAI) (w.e.f. 01.04.1972) approx. 3000 acres of land comprising of 8 villages abutting/within the vicinity of the then Palam Airport (renamed as IGI Airport w.e.f. 01.06.1986) was notified/acquired. From 1972 onwards, AAI had leased land to various private parties for establishing Flight Kitchen/Hotels. The entire land of IGI Airport, New Delhi had been leased to a Joint Venture Company (JVC) namely M/s Delhi International Airport Pvt. Ltd. (DIAL) w.e.f. 03.05.2006, for which AAI had entered into Lease Deed with the JVC and Operation, Management & Development Agreement

(OMDA). Security norms have not been violated while allotting land.